

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

OA NO. 1980/2002

This the 29th day of July, 2002

HON'BLE SH. KULDIP SINGH, MEMBER (J)

In the matter of :

Smt. Guddi,  
Wd/o Late Sh. Ram Phal,  
R/o RZA-47, Gopal Nagar, G.No.14,  
Najafgarh, New Delhi.

... Applicant

(By Advocate: Sh. Yogesh Sharma)

Versus

1. NCT of Delhi through The Chief Secretary,  
New Sectt. New Delhi.
2. The Chief Engineer,  
Dept. of I & F, NCT of Delhi,  
4th Floor, ISBT Building, Delhi.
3. The Executive Engineer,  
Civil Division No.VII, Govt. of Delhi,  
L.T.M. Bund, Shastri Nagar, Delhi.

O R D E R (ORAL)

By Sh. Kuldip Singh, Member (J)

Counsel for applicant submits that this court vide another OA-1934/99 had directed the respondents to decide the representations of the applicant <sup>or also</sup> ~~and~~ directed the respondents to regularise the deceased posthumously w.e.f. 1.6.89 and thereafter all the retiral benefits be granted. In this case also it is stated that the applicant had died without having been confirmed in the service. So on the same lines representation of the applicant may be decided.

2. Since the facts are similar to the orders passed in the earlier OA, so we find that this OA can be disposed of at this stage with the direction to the respondents to decide the representation of the applicant. Keeping in view the orders passed earlier by the Tribunal in OA-1934/99. Respondents are given 3 months time to decide representation of applicant by



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passing a reasoned and speaking order from the date of receipt of a copy of this order. This OA be also treated as a supplementary representation.

3. If any grievance survives thereafter, applicant is at liberty to agitate the same.

  
( KULDIP SINGH )  
Member ( J )

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